

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.305/2007
This the 30th day of July 2007

HON'BLE MR. N.D. DAYAL, MEMBER (A)
HON'BLE MR. M. KANTHAIAH, MEMBER (J)

Nav Ratan Dass, aged about 47 years son of late Shyam Bihari, resident of House NO.426/904 Sadatganj, Wazeerbagh, Lucknow, at present working as Halwai, Railway Store Canteen, Northern Railway, Alambagh, Lucknow.

...Applicant.

By Advocate: Shri Surendran P.

Versus.

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. Dy. Chief Material Manager, Northern Railway, Alambagh, Lucknow.
4. Dy. Financial Advisor & Chief Accounts Officer (W), AWV., Lucknow.

... Respondents.

By Advocate: None.

ORDER (Oral)

BY HON'BLE MR. N.D. DAYAL, MEMBER (A).

It has been stated at the Bar that notice has already been received on behalf of Senior Standing Counsel for the respondents. This matter has come up at admission stage, where the applicant is only seeking a direction to the respondents to implement their own order annexed at Annexure-1 to the OA. It is, therefore, felt that the respondents would not be prejudiced, if without further notice to them the matter is disposed of in the interest of justice at the admission stage itself with a direction to consider the prayer of the applicant as



made in this OA and take/ suitable steps in pursuance of the order at Annexure-1, which appears to have been issued in regard to the applicants case. They may also consider whether the applicant is entitled to the second ACP and pass appropriate order within a period of three months from the date of receipt of a copy of this order.

3. The OA is disposed of as above. No order as to costs.


(M. KANTHAIAH)
MEMBER (J) 30.7.07


(N.D. DAYAL)
MEMBER (A)

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